KARNATAKA LOKAYUKTA

No.Uplok/BD-2091/2019/DRE-1

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru 560 001.
Dated: 19/11/2020

Report under Section 12(3) of Karnataka Lokayukta Act, 1984

Sub: Proceedings against Sri.G.Eranna, Head Constable, K.T.J.Nagar Police Station, Davangere City, Davangere District.

*****

1. On the basis of complaint filed by Smt.Ashwini B.M W/o.Manjunath M.S, Anaburu Post, Jagalur Taluk, Davangere District, an investigation under Section 9 of the Karnataka Lokayukta Act, 1984, was taken up against Sri.G.Eranna, Head Constable, K.T.J.Nagar Police Station, Davangere City, Davangere District (presently A.S.I).

2. In the complaint interalia it is alleged that he has constructed 3 floor building in assessment No.91/84/14 in DCM Township, Davangere and while working in Police Department and has earned movable and immovable properties worth more than Rs.3 crores. Further it is alleged that the respondent has acquired wealth disproportionate to his income. The matter had been referred to Superintendent of Police, A.C.B, Davangere for an investigation.

3. Superintendent of Police, A.C.B, Davangere has submitted the report along with documents, opining that the percentage of disproportionate assets is only 2.37 percent. However the Investigating Officer referred to various movable and immovable properties in the name of respondent and his wife and reported interalia as below:

*"ಆಸಲ ರವರು ದಾವಣಗೆರೆ ನಗರ ಡಿಸಿಎಂ ಲೇ ಔಟ್, 1ನೇ ಮೇನ್, 5ನೇ ಕ್ರಾಸ್ ಡೋರ್ ನಂ–91/84/141ರಲ್ಲಿ ಅಳತೆ 30*40 ಅಡಿ ನಿವೇಶನದಲ್ಲಿ ಇರುವ ನೆಲಮಹಡಿ ಮತ್ತು ಒಂದು ಅಂತಸ್ತಿನ ಆರ್.ಸಿ.ಸಿ ಮನೆಯನ್ನು ಕಟ್ಟಿಸಲು ದಾವಣಗೆರೆ ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರಿಂದ ಘಟನೋತ್ತರ ಅನುಮತಿ ಪಡೆದಿರುತ್ತಾರೆ."*

4. The respondent has filed comments denying the complaint allegation interalia contending that he obtained post-facto permission from the prescribed authority as contemplated under Rule 23 of Karnataka Civil Services (Conduct) Rules 1966, for purchase of site with Door No.91/84/141 situated at 5th cross, 1st main, DCM Layout, Davangere and also for construction of house in the site measuring 30*40 feet.

5. Further in the comments, the respondent has stated that he was appointed as constable and later, after promotion, now he is working as Assistant Sub-Inspector of Police.

6. Superintendent of Police, Davangere who is the prescribed authority of the respondent was directed to submit report regarding compliance of Rule 23 of Karnataka Civil Services (Conduct) Rules 1966 by the respondent prior to acquisition of following properties referred to in the report of Superintendent of Police, A.C.B, Davangere:

    1. *ದಾವಣಗೆರೆ ನಗರ ಡಿಸಿಎಂ ಲೇಔಟ್, 1ನೇ ಮೇನ್, 5ನೇ ಕ್ರಾಸ್ ಡೋರ್ ನಂ.91/84/141 ರಲಲಿ ಅಳತೆ 30*40 ಅಡಿ ನಿವೇಶನ*
    2. *ದಾವಣಗೆರೆ ನಗರ ಡಿಸಿಎಂ ಲೇಔಟ್, 1ನೇ ಮೇನ್, 5ನೇ ಕ್ರಾಸ್ ಡೋರ್ ನಂ.91/84/141 ರಲ್ಲಿ ಅಳತೆ 30*40 ಅಡಿ ನಿವೇಶನದಲ್ಲಿ ಇರುವ ಒಂದು ಅಂತಸ್ತಿನ ಆರ್.ಸಿ.ಸಿ ಮನೆ*
    3. *ಪತ್ನಿ ಹೆಸರಿನಲ್ಲಿ ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ ಜಗಳೂರು ಟೌನ್ ಶ್ರೀ.ಕೃಷ್ಣ ಬಡಾವಣೆಯಲ್ಲಿ ಖಾತೆ ನಂ.3546, ಸೈಟ್ ನಂ.09 ರಲಲಿ ವಿಸ್ತೀರ್ಣ 30*50 ಅಡಿ ಅಳತೆಯ ಖಾಲಿ ನಿವೇಶನ*
    4. *ಪತ್ನಿ ಲತಾ ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೆಎ–17/ಬಿ/9504ನೇ ಇಂಡಿಕಾ ವಿಸ್ತಾ ಕಾರು.*
    5. *ಕೆಎ–17/ಇಎನ್.0060ನೇ ಹಿರೋ ಬೈಕ್*

7. Superintendent of Police, Davangere has submitted the report on 24/7/2020 as below:

"ಈ ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ನಿರ್ದೇಶಿಸಿರುವಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಶ್ರೀ.ಜಿ.ಈರಣ್ಣ, ಎಎಸ್ಐ, ನ್ಯಾಮತಿ ಪೊಲೀಸ್ ಠಾಣೆ (ಓಓಡಿ ಕೆಟಿಜೆ ನಗರ ಪೊಲೀಸ್ ಠಾಣೆ), ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ (ಈ ಹಿಂದೆ ಪೊಲೀಸ್ ಹೆಡ್ ಕಾನ್ಸ್‌ಟೇಬಲ್-168, ಕೆಟಿಜೆ ನಗರ ಪೊಲೀಸ್ ಠಾಣೆ) ರವರು ಈ ಕೆಳಕಂಡ ಸ್ಥಿರಾಸ್ತಿಯನ್ನು ಮಾತ್ರ ಖರೀದಿಸಲು/ಗಳಿಸಲು ಈ ಕಛೇರಿಯಿಂದ ಇಲಾಖಾ ಅನುಮತಿಯನ್ನು ಪಡೆದಿದ್ದು, ವಿವರ ಈ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

ಕ್ರ. ಸಂ.	ಸ್ಥಿರಾಸ್ತಿ ವಿವರ	ಈ ಕಛೇರಿಯಿಂದ ನೀಡಲಾದ ಇಲಾಖಾ ಅನುಮತಿ ವಿವರ
1	ದಾವಣಗೆರೆ ನಗರ ಡಿ.ಸಿ.ಎಂ ಲೇಔಟ್, 1ನೇ ಮೇನ್, 5ನೇ ಕ್ರಾಸ್, ಡೋರ್ ನಂ.91/84/141 ರಲ್ಲಿ ಅಳತೆ 30*40 ಅಡಿ ನಿವೇಶನ	ಸದರಿಯವರು ಈ ಪತ್ರದಲ್ಲಿ ವಿವರಿಸಿರುವ ನಿವೇಶನವನ್ನು ಖರೀದಿ ಮಾಡಿದ ಬಗ್ಗೆ ಘಟನೋತ್ತರ ಇಲಾಖಾ ಅನುಮತಿಯನ್ನು ನೀಡುವಂತೆ ಕೋರಿ, ನಿವೇಶನವನ್ನು ಖರೀದಿ ಮಾಡಿದ ಮತ್ತು ಮನೆಯನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿದ ಬಗೆಗಿನ ವೆಚ್ಚ ಮತ್ತು ಹಣದ ಮೂಲದ ಮಾಹಿತಿ ಒದಗಿಸಿದ್ದು, ಅದರನ್ವಯ ಈ ಕಛೇರಿಯಿಂದ ಘಟನೋತ್ತರ ಅನುಮತಿ ನೀಡಲಾಗಿದೆ.
2	ದಾವಣಗೆರೆ ನಗರ ಡಿ.ಸಿ.ಎಂ ಲೇಔಟ್, 1ನೇ ಮೇನ್, 5ನೇ ಕ್ರಾಸ್, ಡೋರ್ ನಂ.91/84/141 ರಲ್ಲಿ ಅಳತೆ 30*40 ಅಡಿ ನಿವೇಶನದಲ್ಲಿ ಇರುವ ಒಂದು ಅಂತಸ್ತಿನ ಆರ್.ಸಿ.ಸಿ ಮನೆ.	

ಪ್ರಯುಕ್ತ, ಶ್ರೀ.ಜಿ.ಈರಣ್ಣ, ಎಎಸ್ಐ ರವರು ಮೇಲ್ಕಂಡ ಸ್ಥಿರಾಸ್ತಿಯನ್ನು ಖರೀದಿಸಲು/ಗಳಿಸಲು ಈ ಕಛೇರಿಯಿಂದ ಇಲಾಖಾ ಅನುಮತಿಯನ್ನು ಪಡೆದಿದ್ದು, ಅದರ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ ಮತ್ತು ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ವಿವರಿಸಿರುವ ಕ್ರ.ಸಂ.3, 4 ಮತ್ತು 5 ರ ಸ್ಥಿರಾಸ್ತಿ ಮತ್ತು ಚರಾಸ್ತಿಯನ್ನು ಖರೀದಿಸಲು/ಗಳಿಸಲು ಈ ಕಛೇರಿಯಿಂದ ಇಲಾಖಾ ಅನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿದೆ."

8. Even the respondent has not produced any documents to show compliance of Rule 23 of Karnataka Civil Services (Conduct) Rules 1966 with respect to properties shown at serial No.3 to 5 above.

9. Therefore from the comments of the respondent and the report of prescribed authority, that is, Superintendent of Police,

Davanagere District along with the report of Superintendent of Police, ACB, Davanagere, it can be made out that there are sufficient materials to proceed against the respondent under Rule 3 of Karnataka Civil Services (Conduct) Rules, 1966 for non compliance of Rule 23 of Karnataka Civil Services (Conduct) Rules, 1966.

10. Therefore, acting under Section 12(3) of Karnataka Lokayukta Act, 1984, recommendation is made to the Competent Authority for initiating disciplinary proceedings against the respondent Sri.G.Eranna, Head Constable, K.T.J.Nagar Police Station, Davangere City, Davangere District (presently A.S.I), and to entrust the departmental inquiry to this authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

11. As per section 12(4) of the Karnataka Lokayukta Act, 1984, the Competent Authority shall intimate or cause to be intimated to this Authority, the action taken or proposed to be taken on this recommendation, within a period of three months from the date of receipt of this report.

Connected records are enclosed herewith.

20-11-20

(Justice B.S.Patil)
Upalokayukta,
State of Karnataka, Bengaluru